

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 234/AT/2026

Subject : Petition under Section 63 of the Electricity Act, 2003, for adoption of tariff discovered through Competitive Bidding Process for Setting up of 600 MW ISTS-connected Wind Power Projects (Wind 3) in India under Tariff-based competitive bidding.

Petitioner : SJVN Limited (SJVNL)

Respondents : Adyant Enersol Private Limited and Ors.

Date of Hearing : **14.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Adarsh Tripathi, Advocate, SJVNL
Shri Ajitesh Garg, Advocate, SJVNL
Shri Karmit Sheth, KPI Green Energy Limited

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that no reply had been filed by the Respondents despite service of notice and prayed that the matter be reserved for orders, subject to any compliance that may be required to be made pursuant to the Record of Proceedings.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed the Petitioner to submit the following information/clarification, on an affidavit, within two weeks:

- (a) The reasons for the delay in approaching the Commission for the adoption of the tariff;
- (b) Brief note on the competitiveness of the tariff discovered in this case vis-à-vis the tariff discovered in the contemporaneous tenders; and
- (c) The status of execution of the PSAS/PPAS along with all the complete documents.

3. The Respondents were also permitted one more opportunity to file their replies, if any, within a week after being served by a copy by the Petitioner, who may file its rejoinder, if any, within a week thereafter.

4. The Petition will be listed for the hearing on **30.7.2026**.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)

